

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to validate the imposition and collection of cesses on sugarcane under certain State Acts and to amend the U.P. Sugarcane Cess (Validation) Act, 1961."

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill.

12.20 hrs.

APPROPRIATION (No. 4) BILL, 1961

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, on behalf of Shri Morarji Desai, I beg to move* that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1961-62, be taken into consideration.

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1961-62, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

†Introduced with the recommendation of the President.

*Moved with the recommendation of the President.

Shri B. R. Bhagat: Sir, I move that the Bill be passed.

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.22 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL—contd.

Mr. Speaker: The House will now resume further consideration of the motion moved by Shri R. M. Hajarnavis on the 31st August, 1961, namely:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain minor amendments in the Two-Member Constituencies (Abolition) Act, 1961, as reported by the Select Committee, be taken into consideration."

Shri Banerjee was in possession of the House. The time allotted is 4 hours. He had just started. He may continue.

Shrimati Renu Chakravartty (Basirhat): What will be the division of time?

Mr. Speaker: How much time do they want?

Shrimati Renu Chakravartty: Three hours and one hour.

Mr. Speaker: All right; let it be three hours and one hour for the present.

Shrimati Renu Chakravartty: Sir, I think even in the second reading stage there will be one or two very important amendments relating to language and to places of religious worship being banned for electoral